

(2021) 09 UK CK 0184
In the Uttarakhand High Court
Case No : Special Appeal No. 132 Of 2018

State Of Uttarakhand & Others

APPELLANT

Vs

Beena Pal

RESPONDENT

Date of Decision : 20-09-2021

Acts Referred:

Citation : (2021) 09 UK CK 0184

Hon'ble Judges : Raghvendra Singh Chauhan, CJ;Alok Kumar Verma, J

Bench : Division Bench

Final Decision : Disposed Of

Judgement

Raghvendra Singh Chauhan, CJ

1. Since the sufficient cause has been shown by the appellant for the delay of 294 days in preferring the present Special Appeal, the delay is hereby condoned by this Court. Delay Condonation Application is disposed of.
2. Both the learned counsel are ad idem that this case is covered by the judgment dated 23.05.2018, passed by a learned Co-ordinate Bench in Special Appeal No.652 of 2017 and bunch cases.
3. In the said appeals, a similar order had been challenged before the learned Co-ordinate Bench. By judgment dated 23.05.2018, the learned Co-ordinate Bench had remanded the case back to the learned Single Judge.
4. Therefore, even this case is remanded back to the learned Single Judge.
5. The Special Appeal stands disposed of.